

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 206/TT/2012

Subject : Approval of transmission tariff for Asset I: 160 MVA transformer (1st) and associated bays at Malda S/S; Asset II: 160 MVA transformer (2nd) and associated bays at Malda S/S; Asset III: 1 No. 400 kV bay at Malda S/S; Asset IV: 160 MVA transformer and associated bays at 220/ 132 kV Birpara S/S; and Asset V: 160 MVA transformer and associated bays at 220/132 kV Siliguri S/S under ERSS-IV in Eastern Region for tariff block 2009-14

Date of Hearing : 22.4.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : West Bengal State Electricity Distribution Co. Ltd.

Parties present : Shri S.S. Raju, PGCIL,  
Ms. Sangeeta Edwards, PGCIL  
Shri S. Venkatesan, PGCIL

## Record of Proceedings

The representative of petitioner submitted as under:-

- i) As per investment approval dated 13.7.2011, the assets were to be commissioned within 21 months from the date of investment approval, i.e. by 1.5.2013. All assets, except Asset III, were commissioned during January- March 2013. Asset III was commissioned on 1.11.2013 after a delay of 6 months. Reasons for delay has been submitted vide affidavit dated 30.1.2014. DOCO letters, and revised tariff forms and Auditor's Certificate have also been submitted;



- ii) Though there is cost variation in individual elements, overall completion cost is within limits;
- iii) The transformers that are being replaced are very old. They will be used as spares at zero cost;
- iv) No reply has been received.

2. The Commission directed the petitioner to submit the following information, on affidavit, with copy to the respondent, by 30.5.2014:-

- (a) Details of the petition where transmission tariff for Birpara and Malda sub-stations has earlier been claimed;
- (b) Gross block corresponding to decapitalized asset and its cumulative depreciation, as on the date of decapitalization;
- (c) Revised Management/ Auditor's Certificate for cost along with tariff forms for Asset-II, considering revised date of commercial operation, i.e. 1.11.2013.

3. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

